

[Sh. Srikanta Datta Narasimha Raja Wadiyar]

gested express train from Secunderabad to Mangalore are arranged so as to connect Jaipur Express at Sikandarabad, it will provide a convenient service for passengers from Mangalore to important commercial and tourist places in Andhra Pradesh, Karnataka, Maharashtra, Madhya Pradesh and Rajasthan.

As such, I demand that immediate steps should be taken in this regard.

[*Translation*]

(vi) **Need to declare the Patna University as a Central University**

SHRI RAMENDRA KUMAR RAVI YADAV (Madhepura): Bihar is a backward State of India which is a great country. Despite being rich in natural resources, there is acute poverty in the State. Pataliputra, now known as Patna was once a world famous place. It was known all over the world for its historical, ancient, prosperous and glorious past. Patna University is one of the oldest Universities of the country. So far there are only six central universities in the country. The population of this country is 84 crore. I would like to make an appeal to the Central Government to declare Patna University as a Central University in public interest keeping in view the size of the population it serves, the requirements of promotion, advancement and progress of education. This is my demand

12.54 hrs.

DISCUSSION UNDER RULE 193

Atrocities on Scheduled Castes and Scheduled Tribes—CONTD.

[*English*]

MR. DEPUTY SPEAKER: Now we will take up discussion under Rule 193 "Atrocities on Scheduled Castes and Scheduled

Tribes." raised by Prof. Vijay Kumar Malhotra on 25th April, 1990. Shri Kalka Das will now speak.

[*Translation*]

SHRI KALKA DAS (Karol Bagh): I am grateful to you for providing me an opportunity to participate in a discussion under rule 193 on atrocities on Scheduled Castes and Scheduled Tribes in various parts of the country. Day by day there has been a steady increase in the incidents of atrocities on this oppressed class. When we go through the newspapers in the morning hardly a day passes when reports of atrocities on this class are not there. Mr. Deputy Speaker, Sir, hair-raising atrocities are reported. A few days ago some people in Sadupur Delhi village were shot dead simply because they did not comply with the directive of people belonging to certain section to do forced labour. The son of a shoemaker named Lature demanded remuneration in for the service rendered by him. Just asking remuneration for his service, the people belonging to other classes besieged the village at night and shot dead 8 members of one family. Whenever this class demands just wages, their jhuggis are set ablaze, their colonies are set afire. A situation has developed under which the members of this community think as if tolerating atrocities is their fate. Perhaps people belonging to other section deem it their right to perpetrate atrocities on this class. Scores of rules and regulation, legislations and constitutional provisions have been made to check these atrocities, but in practice it does not appear that some success has been achieved to check them.

Mr. Deputy Speaker, Sir, recently there was a report in a newspaper published from Gujarat that some drum beaters sat down in the premises of a school to take their lunch. When people came to know that they belonged to the depressed class, seven of them were shot dead for how they dared to take their lunch in the school premises. Atrocities which are being committed on Scheduled Castes in various parts of the country